

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

ORDER

No. 1368 Dated : 07/02/2019

Sanction is hereby accorded to the retirement of following officials on superannuation in pursuance of Article 226(1) of Jammu and Kashmir Civil Services Regulations Vol-I with effect from the dates shown against their respective names: -

S. No.	Name of the Official	Designation	Date of Birth	Date of retirement
1	Sham Lal	Section Officer	01-04-1960	31-03-2020
2	Subash Chander	Junior Assistant	11-03-1960	31-03-2020
3	Ghulam Ahmad Wani	Lift Operator	15-04-1960	30-04-2020
4	Om Parkash - I	Jamadar	08-06-1960	30-06-2020
5	Abdul Salam Bhat	Jamadar	25-10-1960	31-10-2020
6	Abdul Gaffar Mir	Jamadar	05-10-1960	31-10-2020

By order;


(Mohammad Yasin Beigh)
Joint Registrar (Adm.)
07-02-19

No: 55828-44 /NG Dated 07/02/2019

Copy to:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu
2. Registrar Vigilance, High Court of J&K, Jammu
3. Registrar Judicial, High Court wing, Jammu/Srinagar
4. Accountant General, Jammu and Kashmir, Srinagar
5. Central Project Coordinator, e-Courts, High Court of J&K, Jammu, with the request to upload the same on the High Court Website.
6. Chief Accounts Officer, High Court Main wing, Jammu
7. Accounts Officer, High Court wing, Jammu/Srinagar

...for information

8. S/Shri _____

...with the direction to furnish undertaking (affidavits) to this Registry, so that NOC's from Housing and Urban Development Department/ Law Department / Director Estates/ Registrar Judicial, Jammu/Srinagar, Deputy Director Estates, Jammu/Srinagar and Chief Accounts Officer, High Court Main Wing can be obtained so that the pension cases will be submitted to the concerned quarters well in time for authorization of pension.


Joint Registrar (Adm.)
07-02-19